

opposed by Mr. P. N. Lekhi, counsel for the plaintiffs..."

"The judge, Mr. Prakash Narain, suggesting the reference of the matter to a larger Bench, in his order, said : 'Since the matter was the first of its kind in the country and has raised a question of substantial constitutional importance, the chief justice is requested to constitute a Bench of two or more judges to decide the preliminary objection raised by the Union of India'."

What I feel is that it should be decided here and now that none of us, including Mr. Sanjiva Reddy, a candidate for the Presidential election, should appear before the High Court. This is number one.

The Law Minister when he was replying said that this is an ordinary thing. Now hearing may take place on the 7th. So, I move the motion.

SHRI SHEO NARAIN (Basti) : We all support it. This is a serious matter.

MR. DEPUTY-SPEAKER: Mr. Banerjee also has just now pointed out. I hope that the law officers will educate the lower magistracy or judiciary. From the record it has been brought to my notice that nothing has been done. We will take it up on Monday. I would like to have your statement.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : The Government counsel in the Delhi High Court was instructed by me to meet the Chief Justice and placed an affidavit before him saying that the plaint, because it is with respect to proceedings in Parliament, is absolutely barred under Art. 105 (2) of the Constitution and should be dismissed in limen under order 7 Rule 11. That has been done. The Judge before whom it has come has recommended that the matter be placed before a Bench of two Judges being an important matter.

MR. DEPUTY-SPEAKER : I want to take up the issue. Once we are seized of the matter we will have to take further steps.

SHRI GOVINDA MENON : Government have done everything in the matter. Government have moved the court. Somebody said, 'He is not serious'. The day after the discussion took place here, when I have done this, and the court has taken action, it is for the house to consider the matter.

12.47 hrs.

PAPERS LAID ON THE TABLE

REPORT OF HOTEL REVIEW AND SURVEY COMMITTEE

THE DEPUTY MINISTER IN MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) : On behalf of Dr. Karan Singh I beg to lay on the Table a copy of the Report of the Hotel Review and Survey Committee 1968. [*Placed in Library. See No. LT—1473/69*]

NOTIFICATION UNDER IAS & IPS (RECRUITMENT) AMENDMENT RULES ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMI) : On behalf of Shri Vidya Charan Shukla:

I beg to lay on the Table :

(1) A copy each of the following Notifications under Sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (i) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G. S. R. 1444 in Gazette of India dated the 21st June, 1969.
- (ii) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G. S. R. 1445 in Gazette of India dated the 21st June, 1969.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification

[Shri K. S. Ramaswami]

No. G.S.R. 1632 in Gazette of India dated the 19th July 1969.

(iv) The Seventh Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1633 in Gazette of India dated the 19th July, 1969.

(v) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 1634 in Gazette of India dated the 19th July, 1969.

(vi) The Sixth Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1635 in Gazette of India dated the 19th July, 1969.

[Placed in Library. See No. LT—1474/69].

(2) A copy of the Union Public Service Commission (Exemption from consultation) Amendment Regulations, 1969, published in Notification No. G.S.R. 1433 in Gazette of India dated the 21st June, 1969, under clause (5) article 320 of the Constitution, together with an explanatory note. [Placed in Library. See No. LT—1475/69]

12.48 hrs.

MESSAGE FROM RAJYA SBBHA

SECRETARY : Sir, I have to report the Messages received from the Secretary of Rajya Sabha :

(i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd July, 1969, in the Coal Bearing Areas (Acquisition and Development) Amendment Bill, 1967 :

1. That at page 1, line 1,—
for "Eighteenth" substitute "Twentieth"

Clause 1

2. That at page 1, line 4,—
for "1967" substitute "1969"

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Wakf (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 29th July, 1969."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1969, agreed without any amendment to the Indian Railways (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1969."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Marriage Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 29th July, 1969."

BILLS AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :

- (1) The Wakf (Amendment) Bill, 1969.
- (2) The Foreign Marriage Bill, 1969.

ESTIMATES COMMITTEE

EIGHTYFIRST REPORT

SHRI THIRUMALA RAO (Kakinada) :
I beg to present the Eightyfirst Report of the